

ITEM NO.47

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).17304/2021

(Arising out of impugned final judgment and order dated 16-08-2021 in MS No. 2298/2021 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

INDRA BHAN SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 02-02-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. S. Wasim A. Qadri, Sr. Adv.
Mr. Tamim Qadri, Adv.
Mr. Saeed Qadri, Adv.
Mr. Shraveen Kumar Verma, Adv.
Mr. Diwas Kumar, Adv.
Mr. Saahil Gupta, Adv.
Mr. Shivendra Singh, Adv.
Ms. Udit Singh, AOR

For Respondent(s) Mr. Shaurya Sahay, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Interim order dated 13.12.2021 will continue during the pendency of the appeal.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR